

(1901) 10 MAD CK 0016
In the Madras High Court

Subbaraya Iyen

APPELLANT

Vs

Padmanabha Vadhyar

RESPONDENT

Date of Decision : 16-10-1901

Acts Referred:

Citation : (1902) 12 MLJ 63

Judgement

1. There is no direction in the decree that the mortgagee in default of delivering up the title deeds of the property lo the mortgagor should furnish security to the value of the property. The order directing security is, therefore, set aside and the respondent will pay the appellant's costs in this and in the lower appellate Court. The appellant's petition will be disposed of according to law.